

ITEM NO.4

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 3392/2012

(From the judgement and order dated 17/08/2011 in WB No.32456/1994, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

(With I.A.No. 1 - appln(s) for c/delay in filing SLP)

WITH
S.L.P.(C)...CC NO. 2016 of 2013
(With I.A.No. 1 - appln(s) for c/delay in filing SLP and office report)
S.L.P.(C)...CC NO. 9968 of 2012
(With I.A.No. 1 - appln(s) for c/delay in filing SLP and office report)

Date: 14/02/2013 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Altaf Ahmed, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
for M/S. Equity Lex Associates

For Respondent(s) Mr. C. U. Singh, Sr. Adv.
Mr. Praveen Jain, Adv.
Mr. S.K. Tyagi, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A.No. 1 in SLP (C).....cc 3392 of 2012
I.A.No. 1 in SLP (C).....cc 9968 of 2012

Delay in filing the Special Leave Petitions is condoned.
Issue notice in the Special Leave Petitions.

Mr. Praveen Jain, Advocate, accepts notice on behalf of Respondent
Nos. 1 to 4.

I.A.No. 1 in SLP (C)2016 of 2013

Issue notice in the Special Leave Petition as well as on delay in
filing the Special Leave Petition, returnable in two weeks.
Learned counsel for the State of Uttar Pradesh is directed to
produce the entire record including the written statement filed in the
suit.

Written Statement be brought on record.

Dasti is permitted to be given to the standing counsel for the State
of Uttar Pradesh.

List after two weeks on a non-miscellaneous day.

	(Jayant Kumar Arora)		(Renuka Sadana)	
Sr. P.A.			Court Master	